

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi - 110 011.

Policy Circular No. 101(RE-08)/2004-2009

Dated 13.08.2009

To
All Licensing Authorities;
All Commissioners of Customs;

Sub : Guidelines for import of Rough Marble Blocks/Slabs for the year 2008-09.

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Attention is invited to Policy Circular No.13 (RE-08)/2004-2009 dated 30.6.2009 on the subject mentioned above. Representations have been received from trade and industry, who have been granted licences for import of rough marble blocks/slabs for the year 2008-09 and for the first three months of the year 2009-10 under the aforementioned Policy Circular. The representations request for release of the balance quota of 75% for the year 2009-10.

2. The representations have been examined and with the approval of competent authority, it is informed that it has been decided to grant another 25% of the quota to the erstwhile licencees under the aforementioned Circulars.

3. Accordingly, all licence holders of rough marble blocks/slabs issued to them under the provisions of Policy Circular No.13 (RE-08)/2004-2009, may apply to concerned RA of DGFT for enhancing the quantity in their licence by upto another 25% of the quantity granted to them in the year 2008-09. The import of enhanced quantity shall be subject to all the conditions applicable on import of rough marble blocks/slabs indicated in relevant Circulars.

4. This issues with the approval of Competent Authority.

Sd/-
(O. P. Hisaria)
Joint Director General of Foreign Trade

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